

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FOURTEENTH SESSION, 1956

Sixty Fifth Report



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

December, 1956.

SIXTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Sixty-fifth Report.

2. The Committee met on the 4th December, 1956 for categorisation and allocation of time for discussion of five Bills (*Vide* Appendices I and II) under clauses (b) and (c) of Rule 44 (1) of the Rules of Procedure; consideration of the request of Shri Kamal Kumar Basu for upgrading his two Bills, namely, the Constitution (Amendment) Bill, 1956 (*Amendment of articles 37, 291 and 314*) and the Preventive Detention (Amendment) Bill, 1956 (*Amendment of sections 3, 7, 8 and 10*) from category 'B' to category 'A' and for consideration of the proposal regarding inclusion of private members' Bills requiring the recommendation of the President for consideration under Article 117 (3) of the Constitution in the List of Business.

II. Categorisation of Bills

3. The members in charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views before the Committee. Shri Raghunath Singh, Shrimati Indira A. Maydeo and Shri N. Keshavaiengar and representatives of the Department of Parliamentary Affairs and the Ministries of Law, Home Affairs and External Affairs attended the sitting.

4. After hearing the views of the representatives of all the Ministries and the members-in-charge of the three Bills and considering all aspects in regard to the Bills, the Committee placed all the five Bills under category 'B' (*Vide* Appendix I) in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

5. The members in charge of the five Bills for which allocation of time was to be made had been invited to be present at the sitting. Only three of them were able to attend the sitting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

IV. Re-classification of Bills

7. The Committee then considered the request of Shri Kamal Kumar Basu that the categorisation of his Bills seeking to amend the Constitution of India and the Preventive Detention Act, 1950 might

be changed from category 'B' to category 'A'. The Bills had been placed in category 'B' by the Committee in their Sixty-third Report which was adopted by the House on the 23rd November, 1956.

8. The member in charge of the Bills, who was invited to be present at the sitting, could not be present. In the absence of any new grounds and also in view of the fact that the Bills were categorised only during the current session, the Committee were not in favour of upgrading two Bills.

V. Inclusion of Bills in the List of Business

9. The Committee then considered the proposal for inclusion of private members' Bills requiring the recommendation of the President for consideration under Article 117(3) of the Constitution in the List of Business.

Under the present practice the motion for consideration of such a Bill was included in the List of Business but the motion was not allowed to be moved unless the member concerned was able to produce the recommendation of the President at the time of moving the motion.

10. In accordance with the procedure laid down in paragraph 12 of the Fiftieth Report of the Committee, which was adopted by the House on the 20th April, 1956, only six private members' Bills were now-a-days included in the List of Business for a day excluding Bills for introduction, Bills for withdrawal and the part-discussed Bills. As the inclusion in the List of Business of a Bill requiring the recommendation of the President under article 117(3) of the Constitution practically amounted to reducing the number of six Bills in the agenda with a corresponding risk of the business being disposed of earlier, the Committee decided that in future six Bills in addition to Bills requiring the President's recommendation might be set down in the List of Business.

VI. Recommendations

11. The Committee recommend:

- (1) that the categorisation by the Committee of five Bills shown in Appendix I be agreed to by the House;
- (2) that the time allotted by the Committee for discussion of each of the five Bills shown in Appendix II be agreed to by the House;
- (3) that the original classification of the Constitution (Amendment) Bill, 1956 and the Preventive Detention (Amendment) Bill, 1956 by Shri Kamal Kumar Basu should not be changed from category 'B' to category 'A'; and

- (4) that the procedure for inclusion of Bills requiring the recommendation of the President for consideration under Article 117 (3) of the Constitution in the List of Business, decided by the Committee, be agreed by the House.

HUKAM SINGH.

NEW DELHI;
The 5th December, 1956.

APPENDIX I
Bills assigned category B

Sl. No.	Name of the Bill	Bill No.	Remarks.
1	The Constitution (Amendment) Bill 1956, (<i>Amendment of article 107</i>) by Shri Raghunath Singh	50 of 1956	
2	The Indian Divorce (Amendment) Bill, 1956 (<i>Amendment of section 3 etc. and substitution of sections 10 and 11</i>) by Shrimati Indira A. Maydeo	64 of 1956	
3	The Criminal Law Amendment Bill, 1956 by Shri B. Pocker	65 of 1956	
4	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1956 (<i>Amendment of section 6</i>) by Shri N. Keshavaiengar	66 of 1956	
5	The Appointment of Indian Employees in Foreign Embassies Bill, 1956, by Shri Krishnacharya Joshi	77 of 1956	

APPENDIX II

Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee
1	The Constitution (Amendment) Bill, 1956 (<i>Amendment of article 107</i>) by Shri Raghunath Singh	2 hours.
2	The Indian Divorce (Amendment) Bill, 1956 (<i>Amendment of section 3 etc. and substitution of sections 10 and 11</i>) by Shrimati Indira A. Maydeo	2 hours.
3	The Criminal Law Amendment Bill, 1956 by Shri B. Pocker	2 hours.
4	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1956 (<i>Amendment of section 6</i>) by Shri N. Keshavaiengar	2 hours.
5	The Appointment of Indian Employees in Foreign Embassies Bill, 1956 by Shri Krishnacharya Joshi	2 hours.